

Central Administrative Tribunal  
Principal Bench

O.A.No.1572/98  
M.A.No.1637/98

Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this the 13th day of August, 1998

Shri Asa Ram  
s/o late Sh. Bhairon Ram  
110-D, Pocket J&K  
Dilshadgarden  
Delhi - 95. ... Applicant

(By Shri S.P.Mehta, Advocate)

Vs.

1. Union of India through  
General Manager  
Northern Railway,  
Baroda House  
New Delhi.
2. Divisional Railway Manager  
Northern Railway  
Ambala.
3. Divisional Railway Manager  
Northern Railway  
New Delhi. ... Respondents

O R D E R (Oral)

Heard the counsel on admission. The applicant's father, who was working as a permanent Railway Servant at Mustfabad Railway Station, expired on 29.6.1976. The applicant could not be considered for compassionate appointment as he was a minor at that time. After he attained the age of 18 years in the year 1986 he made a representation to the respondents for considering his case for compassionate appointment. In the normal course such case cannot be considered. The learned counsel for the applicant has drawn my attention to the Railway Board's Circular dated 6.10.1995 which permits consideration of cases where death took place over 20 years ago or above with the prior approval of the Ministry of Railways. The learned counsel for the applicant submits that the applicant has made a

representation to the General Manager to consider his case. However his representation remained unanswered. Without going to the merits of the case, in the interest of justice, I dispose of this OA at the admission stage itself by directing Respondent No.1, i.e., General Manager, Northern Railway, New Delhi to consider applicant's representation, Annexure A-7 and dispose of the same with a reasoned and speaking order within a period of four months from the date of receipt of a copy of this order.

Registry may enclose a copy of the OA along with certified copy of this order while sending the same to Respondent No.1.

*R.K.Ahooja*  
(R.K.Ahooja)  
Member (A)

/rao/